

Standards for old age homes

1236. SHRIMATI RENUKA CHOWDHURY: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether Government has evolved and prescribed certain standards for the old age homes;
- (b) if so, the details thereof; and
- (c) the fresh steps taken by Government to have a central legislation or executive order prescribing standards for services, facilities to be made available in old age homes in Government to private sectors in order to remove widespread disparities in services offered?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI VIJAY SAMPLA): (a) and (b) No Sir. This Ministry is implementing a Central Sector Scheme of Integrated Programme for Older Persons (IPOP), under which grant-in-aid is released to the Non Governmental/Voluntarily Organisations/ Panchayati Raj Institutions etc. for, *inter-alia*, running and maintenance of Old Age Homes, on the basis of the recommendations of the State Governments/UT Administrations and as per the guidelines of the Scheme. However, provisions for prescribing standards for old age homes; suitable amendments are being proposed in the Maintenance and Welfare of Parents and Senior Citizens (MWPSA) Act, 2007.

- (c) Government is proposing suitable amendments to the MWPSA Act/ Rules in this regard.

Toilets for transgenders

1237. SHRI A. VIJAYAKUMAR: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether Government has conducted any survey on population of third gender in the country;
- (b) if so, the details thereof, State-wise;
- (c) whether Government has taken any initiative to construct public toilets specially for transgenders;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?